

The 17th June 1958

No.LJL.31/58/7.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information—

(Received the assent of the Governor on the 16th June 1958)

ASSAM ACT XIX OF 1958

THE ASSAM COURT-FEES (SECOND AMENDMENT)
ACT, 1958

(As passed by the Assembly)

[Published in the *Assam Gazette*, Extraordinary, dated the 18th June 1958]

An

Act

further to amend the Court-Fees Act, 1870 (Act VII of 1870) in its application to Assam

Preamble.—Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870), hereinafter called the Principal Act, in its application to Assam, in the manner hereinafter appearing ;

It is hereby enacted in the Ninth Year of the Republic of India as follows:

1. **Short title, extent and commencement.**—(i) This Act may be called the Assam Court-Fees (Second Amendment) Act, 1958.

(ii) It extends to the whole of the State of Assam.

(iii) It shall come into force at once.

2. **Amendment of Schedule II, Article 11.**—In clause (c) in the second column in Article 11 of Schedule II to the Principal Act, a full stop shall be inserted after the figure “1939” and the words “or to an appellate authority prescribed under the Assam Sales Tax Act, 1947” following the figure “1939” be deleted.

P. C. DAS,

for Secy. to the Govt. of Assam, Leg. and Judl. Department.